

(6)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

~~XXXXX~~ ~~XXXXXXXX~~  
NEW BOMBAY BENCH

O.A. No. 63/88  
~~XXXXXXXX~~

198

DATE OF DECISION 6.3.1989

Shri A.B.Kulkarni and another Petitioners

Applicants in person Advocate for the Petitioner(s)

Versus

General Manager, Telecom Factory, Respondent<sup>s</sup>  
Bombay and others,

Mr.V.S.Masurkar Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY 400 614

DA.No. 63/88

1. Shri Arvind Bhagwant Kulkarni
2. Shri Shantilal Jivandas Shah  
C/o. All India Telegraph Engineering  
Employees Union Class-III at  
Telecom Factory, Deonar, Bombay-88. Applicants

v/s.

General Manager,  
Telecom Factory,  
Bombay.

AND TWO OTHERS.

Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances:

Applicants in person

Mr.V.S.Masurkar  
Advocate  
for the respondents

ORAL JUDGMENT

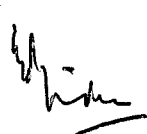
Dated: 6.3.1989


(PER: M.B.Mujumdar, Member (J))

Mr.V.S.Masurkar, learned advocate for the respondents is present.

2. The applicants who are present have given an application requesting to allow them to withdraw the application. That application be numbered as Misc. Petition. The applicants affirm that they want to withdraw the O.A. Hence, the application is disposed of as withdrawn, with no orders as to costs.

3. Misc. Petition is disposed of.

  
(M.Y.Priolkar)  
Member (A)

  
(M.B.Mujumdar)  
Member (J)